

Donation and capitation fees in private institutions

363. DR. V. MAITREYAN: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether Government has taken any steps to control and curb heavy donations and capitation fees collected either directly or indirectly in case of private institutions in the country;

(b) if so, the details thereof and the details of action taken to curb this menace; and

(c) the measures taken by Government to provide hassle free higher education for all deserving cases?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DR. SHASHI THAROOR): (a) to (c) Yes, Sir. Tuition fee to be charged by the self- financed colleges for particular technical programmes is fixed by the State Level Fee Committee constituted by the respective State Governments.

In order to ensure transparency in admissions by Technical Institutions imparting technical education and also in view of the various judgments by the Hon'ble Supreme Court of India, the All India Council for Technical Education (AICTE), in exercise of powers conferred under clause (n) of Section 10 of AICTE. Act, 1987 (52 of 1987), calls upon the students, parents and the general public not to pay any Capitation Fee or any other fee other than that mentioned in the Prospectus of the Institutions for consideration of admission through advertisements/public notices from time to time.

Aggrieved students/parents are advised to send their complaint to the Grievances Redressal Committee of the Institution in the first instance and if they are not satisfied with the decision of the Committee, they may send their appeal to the "OMBUDSMAN" (as per AICTE Regulation No. 37-3/Legal/2012 dated 25.05.2012) through the Registry established by the Institution concerned along with evidence of such payment made to the institution in question.

Salary structure in private universities

364. SHRI T.K. RANGARAJAN: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) how many private universities are currently functioning in the country, State-wise;

(b) how many Ph.D. holders are employed in those universities;

(c) whether there is any guidance from Government for their salary structure; and

(d) whether there is any proposal from Government to fix minimum salary payable for those Ph.D holders engaged by private universities?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DR. SHASHI THAROOR): (a) At present, there are 170 Private Universities in the country. The State-wise list of Private Universities is available at the University Grants Commission (UGC) website www.ugc.ac.in.

(b) This data is not maintained by the Government centrally.

(c) and (d) No, Sir.

Kendriya Vidyalayas in Uttar Pradesh

†365. SHRI NARESH AGRAWAL: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) the number of new Kendriya Vidyalayas approved in Uttar Pradesh recently;

(b) whether it is a fact that an approval was given to open a Kendriya Vidyalaya in Hardoi district of the State; and

(c) if so, the reasons for the delay in setting up the same?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DR. SHASHI THAROOR): (a) No new Kendriya Vidyalaya (KV) has been approved in the State of Uttar Pradesh during current academic year.

(b) No, Sir.

(c) At present no sanction of the competent authority is available for opening any new KVs in the country.

Allocation of funds to Tamil Nadu

366. DR. V. MAITREYAN: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether the Central Government had disbursed the funds allocated to various universities in Tamil Nadu during the last three years, year-wise and university-wise, as per the norms and provisions of UGC;

(b) whether Government has allocated funds for the development of infrastructure in various universities in the State; and

†Original notice of the question was received in Hindi.